

Central Administrative Tribunal, Principal Bench

C.P. No.224 of 2004 In  
O.A. 891 of 2003

New Delhi this the 24<sup>th</sup> day of September, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)  
Hon'ble Mr. S.A. Singh, Member (A)

Shri Arjun Singh  
S/o Shri Baisakh Singh  
Motor Lorry Driver  
PWD (Electrical)  
Sub-Division-III,  
Division-IV, GOD Karkardooma Court Complex,  
Delhi. ....Petitioner

By Advocate: Shri S.C. Saxena.

Versus

Shri K.N. Aggarwal  
DG(W), CPWD, Nirman Bhavan,  
DG(W),  
New Delhi. ....Respondents

By Advocate: Shri R.N. Singh.

ORDER (ORAL)

By Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)

Learned counsel for respondents has pointed out that in compliance with the order of the Tribunal dated 17.11.2003 made in OA-891/2003, the respondent has reconsidered the matter and has passed a fresh order, copy of which is at Annexure R-1. He also pointed out that copy of order has already been sent to the applicant, but this fact has not been mentioned in the CP.

*reconsidered and passed*

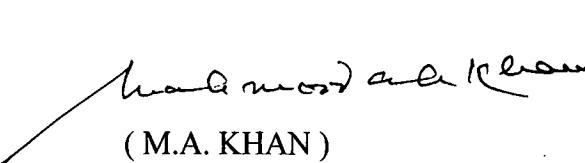
(8)

2. Counsel for applicant does not press present application filed for initiating contempt proceedings against the respondent. The learned counsel for the applicant has also submitted that the applicant reserves the right to challenge the fresh order passed by the respondent by filing another OA.

3. The directions of this Tribunal have already been complied with by the respondents by passing a fresh order. This Tribunal cannot go into the merit of that order in the contempt proceedings. Having regard to the above facts and the submissions of the learned counsel for the applicant at the bar, <sup>we</sup> <sup>do</sup> not find it a fit case to proceed with the application any further. Accordingly show cause notices are discharged. CP is dismissed. Applicant is at liberty to challenge the fresh order of the respondent in an appropriate proceedings in accordance with law.

  
( S.A. SINGH )

Member (A)

  
( M.A. KHAN )

Vice Chairman (J)

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